

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

57

O.A. No. 1001/89

Date of Decision : 13.2.1992

~~XXANNO:~~

Mr. K. Rama Rao

Petitioner.

Mr. Y. Suryanarayana

Advocate for the
petitioner (s)

Versus

The Indian Council of Agricultural Research, Respondent.
New Delhi and others

Mr. G. Parameswara Rao

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

THE HON'BLE MR. T. Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

2
HRBS
M(A)

T. C. Reddy
HTCR
M(J)

JUDGMENT OF THE DIVISION ~~BENCH~~ DELIVERED BY THE HON'BLE
SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDICIAL)

This is an application filed under Section 19 of the Administrative Tribunals Act, 1985 by the applicant herein to direct the respondents to fix the pay of the applicant in the revised pay scale of Rs.4500-7300 as applicable to S3 Scientists working in ARS who have put in more than 16 years of service with effect from 1.1.1986 and also to pay all the arrears from 1.1.1986 with consequential benefits.

2. ~~Mr.~~ Naveen Kumar for the applicant and Mr.G. Parameswara Rao for the respondents are present and are heard. ~~Mr.~~ The applicant has preferred a representation on 29.4.1989 before the competent authority regarding his grievance/grievances. When we took up the application today for hearing, it was brought to our notice by Mr. Naveen Kumar for Mr. Y.Suryanarayana, learned counsel for the applicant that the said representation of the applicant dated 29.4.1989 is not yet decided. In view of this position, we feel that it will be just and proper to dispose of this OA by giving appropriate directions. Hence, we permit the applicant to make further representation if any to the competent authority with regard to his grievance/grievances within a week from the date of receipt of this order. The competent authority shall receive ~~the~~ further representation if any

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

W. W. W.

ORIGINAL APPLICATION NO.1001 of 1989

DATE OF JUDGMENT: 13th February, 1992

BETWEEN:

Mr. K. Rama Rao

Applicant

AND

1. The Indian Council of Agricultural
Research, New Delhi,
represented by its Secretary.

2. The Director,
Directorate of Rice Research,
Hyderabad-30.

Respondents

COUNSEL FOR THE APPLICANT: Mr. Y. Suryanarayana

COUNSEL FOR THE RESPONDENTS: Mr. G. Parameswara Rao,
Standing counsel for ICAR

CORAM:

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

T. C. R

contd....

W. W. W.

.. 3 ..

made by the applicant and shall decide the ~~original~~
representation dated 29.4.1989 and also further repre-
sentation if any that is made by the applicant within
two months thereafter. If the applicant continues to
be aggrieved, he will be at liberty to approach this
Tribunal afresh in accordance with law.

3. As an interim measure, we direct the respondents
to continue to pay the applicant the pay in the same
scale as is paid now in accordance with the rules, until
the representation is disposed of. The application is
disposed of accordingly with the said directions. In
the circumstances, we make no order as to costs.

(Dictated in the open Court).

Balasubramanian
(R. BALASUBRAMANIAN)
Member (Admn.)

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 13th February, 1992.

85/3/92
Dy. Registrar (J)

To
The Secretary,
1. The Indian Council of Agricultural Research,
New Delhi.
2. The Director, Directorate of Rice Research, Hyderabad-30.
3. One copy to Mr. Y. Suryanarayana, Advocate, CAT. Hyd.
4. One copy to Mr. G. Parameswara Rao, SC for ICAR, CAT. Hyd.
5. One spare copy.

vsn

pvm

5/3/92

ASR
JB
TYPED BY

SUBMITTED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

DATED: 13-2-1992

ORDER/JUDGMENT:

R.A/C.A/ M.A.N.

in

O.A.N.C. 1001/89 ✓

T.A.NO.

(W.P.No.)

Admitted and interim directions issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

pvm.

